

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 175 of 2020

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

....Appellant

Vs.

Fathima Abdul Khadhar & Ors.

....Respondents

Present:

For Appellant: Mr. Dinkar Singh, Advocate

For Respondents:

ORDER

14.02.2020: Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 17.02.2020. If the Appellant is able to ascertain the email address of both the Respondents, he may file the same and notice may be issued through email as well.

Post this appeal 'For Admission (After Notice)' on **12th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn